

- (i) Notification G.S.R. No. 1214, dated the 9th July, 1963, publishing the Mineral Concession (Fifth Amendment) Rules, 1963.
- (ii) Notification G.S.R. No. 1243, dated the 18th July, 1963, publishing the Mineral Concession (Sixth Amendment) Rules, 1963.
- (iii) Notification G.S.R. No. 1278, dated the 22nd July, 1963, publishing the Mineral Concession (Seventh Amendment) Rules, 1963. [Placed in Library. See No. LT-1579/63 for (i) to (iii)].
- (iv) Notification G.S.R. No. 1451, dated the 27th August, 1963, publishing certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-1738/63].

**THE COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT RULES, 1963**

SHRI O. V. ALAGESAN: Sir, I also beg to lay on the Table a copy of the Ministry of Mines and Fuel Notification S.O. No. 2569, dated the 31st August, 1963, publishing the Coal Bearing Areas (Acquisition and Development) Amendment Rules, 1963, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957. [Placed in Library. See No. LT-1737/63].

**THE RICE MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1963**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): Sir, on behalf of Shri A. M. Thomas, I beg to lay on the Table, under sub-section (4) of section 22 of the Rice Milling Indus-

try (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1369, dated the 6th August, 1963, publishing the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1963. [Placed in Library. See No. LT-1561/63].

**I. THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1963**

**II. THE CONDUCT OF ELECTIONS (AMENDMENT) RULES, 1963**

SHRI BIBUDHENDRA MISRA: Sir, I also lay on the Table—

- (a) A copy of the Ministry of Law (Department of Legal Affairs) Notification S.O. No. 2577, dated the 6th September, 1963, publishing the Registration of Electors (Amendment) Rules, 1963, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1741/63].
- (b) A copy of the Ministry of Law (Department of Legal Affairs) Notification S.O. No. 2578, dated the 6th September, 1963, publishing the Conduct of Elections (Amendment) Rules, 1963, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-1742/63].

**SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1963-64.**

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) in the year 1963-64.